

ITEM NO.22

COURT NO.9

SECTION XIV

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL) Diary No. 32626/2025

[Arising out of impugned final judgment and order dated 15-01-2025 in WP(C) No. 10680/2024 15-01-2025 in WP(C) No. 14723/2024 passed by the High Court of Delhi at New Delhi]

ADDITIONAL DIRECTOR DIRECTORATE GENERAL OF GST INTELLIGENCE (DGGI)  
& ANR.Petitioner(s)

VERSUS

CENTRAL ELECTRICITY REGULATORY COMMISSION

Respondent(s)

FOR ADMISSION and I.R.

IA No. 161780/2025 - CONDONATION OF DELAY IN FILING

Date : 21-07-2025 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE J.B. PARDIWALA  
HON'BLE MR. JUSTICE R. MAHADEVAN

For Petitioner(s) : Mr. S Dwarakanath, A.S.G.  
Mr. Rupesh Kumar, Sr. Adv.  
Mr. Piyush Beriwal, Adv.  
Ms. Agrima Singh, Adv.  
Mr. Rajat Vaishnaw, Adv.  
Mr. Mukesh Verma - A, Adv.  
S. Vijay Adithya, Adv.  
Mr. Mudit B., Adv.  
Mr. Abhyudey, Adv.  
Mr. Gurmeet Singh Makker, AOR

For Respondent(s) :Mr. Ajay Vohra, Sr. Adv.

Mr. Shammi Kapoor, Adv.  
Mr. Vishal Kumar, Adv.  
Mr. Anant Mann, AOR

UPON hearing the counsel the Court made the following  
O R D E R

1. Delay condoned.
2. We do not find any good ground to entertain these Special Leave Petitions. The Special Leave Petitions are, accordingly, dismissed.
3. Pending application(s), if any, stands disposed of.

(CHANDRESH)  
ASTT. REGISTRAR-cum-PS

(POOJA SHARMA)  
COURT MASTER (NSH)